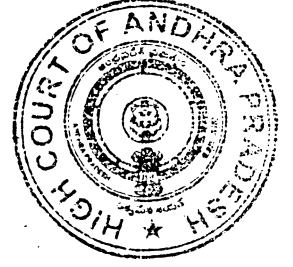


IN THE HIGH COURT OF ANDHRA PRADESH AT AMARAVATI  
MONDAY, THE TWENTIETH DAY OF JULY,  
TWO THOUSAND AND TWENTY  
:PRESENT:



THE HONOURABLE SRI JUSTICE RAKESH KUMAR  
AND  
THE HONOURABLE SRI JUSTICE K SURESH REDDY

WRIT PETITION NO: 11818 OF 2020

**Between:**

1. Pyla Venkata Priya Deepthi, W/o Pyla Subash Chandra Bose, Aged 30 years, R/o. D.No. 3-203, Thota Veedhi, Yeleswaram, East Godavari District
2. Pyla Rana Pratap Singh, S/o Satyanarayana, Aged. 40 years, D.No. 3-203, Thota Veedhi, Yeleswaram, East Godavari District

**Petitioners**

**AND**

1. State of Andhra Pradesh, rep by its Principal Secretary, Home Department, Secretariat, Amaravati, Velagapudi, Guntur District.
2. Director General of Police, State of Andhra Pradesh, Mangalgiri, Guntur District.
3. The Superintendent of Police, East Godavari District
4. The Station House Officer, Prathipadu Police station, East Godavari District.
5. The Station House Officer, Yeleswaram Police Station, Yeleswaram, East Godavari District
6. The Inspector of Police, Yeleswaram Police Station, Yeleswaram, East Godavari District
7. Mr.K.Sudhakar, Sub Inspector of Police, Prathipadu Police Station, Prathipadu, East Godavari District.

**Respondents**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ of Habeas Corpus directing the respondents to Produce Sri.Pyla Subhash Chandra Bose S/o. Satyanarayana, aged 41 years and set him free and to consequently direct the respondents No 2 to initiate criminal and disciplinary proceedings against the officials involved in the matter.

The petition coming on for hearing, upon perusing the Petition and affidavit filed in support thereof and upon hearing the arguments of Sri V V Satish, Advocate for the Petitioners, and GP for Home for Respondent Nos 1 to 6, the Court made the following

**ORDER:**

It is really shocking that wife of an advocate has approached this Court, by filing the present writ petition for issuance of *Habeas Corpus*, with a serious allegation that in the mid night at 1.00 a.m, her husband namely Pyla Subash Chandra Bose, while sleeping in his house with all family members, police officials forcibly entered into the house and without following any norms has taken away the husband of the petitioner. It has also been alleged that on being asked, only answer given by the police is that the reasons will be informed in the Police Station. Even it has been alleged that there is no information to the petitioner as to where her husband has been confined. By way of referring to para-5 of the writ petition, it has been indicated that her husband was regularly being threatened by one Sub-Inspector of Police, Sri K.Sudhakar, 7<sup>th</sup> respondent, against whom a complaint was made to the National Human Rights Commission, vide Case No.1426/1/2020 dated 14.07.2020. It has been alleged that due to some political reason also, this occurrence has taken place.

In a democratic State, if such an atrocity is committed by Government functionary against an advocate, who is the officer of the Court, it is difficult to perceive about the fate of general citizen.

In such a situation, the Court is constrained to direct the Superintendent of Police, East Godavari District, to produce the husband of the petitioner namely Pyla Subhas Chandra Bhowse, physically tomorrow in Court at 10.30 a.m. and file explanation as to under what circumstances, without following any norms and contrary to statutory provisions, in the night at 1.00 a.m, police officials intruded inside the dwelling house of the petitioner's family without any authorization.

The Court may take judicial note of the fact that on an earlier occasion, in a case of such illegal detention, the Director General of Police himself was summoned by this Court and he had given assurance regarding non-repetition of such type of incidents.

Put up on 21.07.2020 at 10.30 a.m.

SD/- V. DIWAKAR  
ASSISTANT REGISTRAR

//TRUE COPY//

  
For ASSISTANT REGISTRAR

To,

1. The Principal Secretary, Home Department, State of A.P., Secretariat, Amaravati, Velagapudi, Guntur District. **(BY RPAD)**
2. The Director General of Police, State of Andhra Pradesh, Mangalgiri, Guntur District. **( BY FAX/SPEED POST)**
3. The Superintendent of Police, East Godavari District **( BY FAX/SPEED POST)**
4. The Station House Officer, Prathipadu Police station, East Godavari District. **(BY RPAD)**
5. The Station House Officer, Yeleswaram Police Station, Yeleswaram, East Godavari District **(BY RPAD)**
6. The Inspector of Police, Yeleswaram Police Station, Yeleswaram, East Godavari District **(BY RPAD)**
7. Mr.K.Sudhakar, Sub Inspector of Police, Prathipadu Police Station, Prathipadu, East Godavari District. **(BY RPAD)**
8. Two CCs to GP for Home, High Court of A.P., at Amaravati **( BY SPL. MESSENGER)**
9. One CC to Sri. V V Satish Advocate [OPUC]
10. One spare copy

SKM

**HIGH COURT**

**RK,J &  
KSR,J**

**DATED:20/07/2020**

**NOTE: PUT UP ON 21-07-2020 AT 10.30 A.M,**

**ORDER**

**WP.No.11818 of 2020**

**DIRECTION**

